

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA No. 25/2007
In
OA 1593/1996

New Delhi this the 3rd day of August, 2007

**Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)**

R.C. Arora,
S/O Shri Khairati Lal,
Senior Section Engineer (Const.),
Northern Railway, New Delhi.

Applicant

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Union of India through Secretary,
Ministry of Railways, Rail Bhawan,
New Delhi.
2. General Manager,
Northern Railway, Baroda House,
New Delhi.
3. Chief Electrical Engineer,
Northern Railway, Baroda House,
New Delhi.

Respondents

O R D E R (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

This is an application for review of the judgment passed in the year 2000 wherein claim of the applicant had been rejected. Applications filed subsequently by similarly situated persons in different Benches viz. Allahabad Bench of this Tribunal etc. partially had met with success, it is submitted the applicant had grievance that relief claimed by him was denied in his case because full facts had not been presented.

2. Taking notice of the circumstances, applicant had filed fresh OA.841/2004 but same was withdrawn on 8.2.2005 wherein liberty was

N

granted to the applicant for appropriately agitating his grievance. O.A. was obviously not maintainable. Applicant thereafter filed MA for execution of the orders which have got rejected. The present review application has been filed challenging the order in the Original Application after the aforesaid exercise.

3. Definitely the OA is barred by laches. Perhaps liberty must have ^{been used} been revived in favour of the applicant but thereafter unexplained delay was there because of passage of time, and we do not see sufficient justification for condoning the delay in filing the application as rights of others by this time are settled. Resultantly, R.A. is dismissed.

Neena Ranjan

(Mrs. Neena Ranjan)
Member (A)

M. Ramachandran

(M. Ramachandran)
Vice Chairman (J)

sk